



**KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
THIRTEENTH SESSION  
THE BRUHAT BENGALURU MAHANAGARA PALIKE (AMENDMENT) BILL, 2022  
(LA Bill No. 21 of 2022)**

A Bill further to amend the Bruhat Bengaluru Mahanagara Palike Act, 2020.

Whereas it is expedient to amend the Bruhat Bengaluru Mahanagara Palike Act, 2020 (Karnataka Act 53 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy third year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Bruhat Bengaluru Mahanagara Palike (Amendment) Act, 2022.

(2) It shall be deemed to have come into force with effect from the 10<sup>th</sup> day of June, 2022.

**2. Amendment of section 7.-** In the Bruhat Bengaluru Mahanagara Palike Act, 2020 (Karnataka Act 53 of 2020) (hereinafter referred to as the Principal Act) in section 7, in sub section (3),-

(i) after clause (c), the following shall be inserted, namely:-

“(d) Such number of seats which shall as nearly as may be, one third of the total number of seats to be filled by direct election in the Corporation shall be reserved for persons belonging to the Backward Classes.”; and

(ii) in the proviso, for the words, figure and brackets “under sub-section (2) and the Backward Classes under this sub-section shall not exceed one third of the total number of seats in the Corporation”, the words “and the Backward Classes under this sub-section shall not exceed fifty percent of the total number of seats in the Corporation” shall be substituted.

**3. Amendment of section 8.-** In the Principal Act, in section 8, in sub-section (3), in the first proviso, for the words, figure and brackets “under sub-section (3) and the Backward Classes under this sub-section shall not exceed one third of the total number of seats in the Corporation”, the words, figures and brackets “and the

Backward Classes under sub-sections (2) and (3) shall not exceed fifty percent of the total number of seats in the Corporation” shall be substituted.

**4. Repeal and savings.-** (1) The Bruhat Bengaluru Mahanagara Palike (Amendment) Ordinance, 2022 (Karnataka Ordinance 05 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the sections 7 and 8 of the Bruhat Bengaluru Mahanagara Palike Act, 2020 (Karnataka Act 53 of 2020) to provide reservation of not more than fifty percent of seats to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women in the Bruhat Bengaluru Mahanagara Palike as provided in the Urban Local Bodies and to follow the direction of the Hon'ble Supreme Court given in SLP No. 15181-15183/2020 to conduct of the Election to the Bruhat Bengaluru Mahanagara Palike.

As the matter was urgent and both Houses of the State Legislature were not in session, the Bruhat Bengaluru Mahanagara Palike (Amendment) Ordinance, 2022 (Karnataka Ordinance 05 of 2022) was promulgated to achieve the above object.

This Bill seeks to replace the above ordinance.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative Measure.

**EXPLANATORY STATEMENT AS REQUIRED BY SUB-RULE (1) OF RULE 80 OF  
THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE  
KARNATAKA LEGISLATIVE ASSEMBLY.**

It is considered necessary to amend the section 7 and 8 of the Bruhat Bengaluru Mahanagara Palike Act, 2020 (Karnataka Act 53 of 2020) to provide reservation of not more than fifty percent of seats to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women in the Bruhat Bengaluru Mahanagara Palike as provided in the Urban Local Bodies and to follow the direction of the Hon'ble Supreme Court given in SLP No. 15181-15183/2020 to conduct of the Election to the Bruhat Bengaluru Mahanagara Palike.

As the matter was urgent and both Houses of the State Legislature were not in session, the Bruhat Bengaluru Mahanagara Palike (Amendment) Ordinance, 2022 (Karnataka Ordinance 05 of 2022) was promulgated to achieve the above object.

**BASAVARAJA BOMMAI**  
Chief Minister

**M.K. VISHALAKSHI**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE****THE EXTRACT FROM THE BRUHAT BENGALURU MAHANAGARA PALIKE ACT,  
2020 (KARNATAKA ACT NO. 53 OF 2020)****X X            XX            XX**

**7. Delimitation of Wards.-** (1) For the purposes of election of councilors, Bengaluru shall be divided into wards on the recommendation of the delimitation commission in such manner that,-

(a) the population of each of the wards shall, as far as practicable, be the same throughout Bengaluru.;

(b) Wards shall be divided within the constituency of a member of legislative assembly and no wards shall be spread over to constituencies. **Explanation:-** For the purpose of this section population means the population of the city ascertained by preceding census of which relevant figures have been published.

(2) The Government shall constitute a delimitation commission consisting of such number of persons as may be prescribed to recommend to the Government regarding the manner of division of wards.

(3) The Government shall by order determine,-

(a) the wards into which the Corporation shall, for the purpose of its elections, be divided in to not less than two hundred and twenty five but not more than two hundred and fifty wards;

(b) the extent of each ward; and

(c) the number of seats so reserved for Scheduled Castes and Scheduled Tribes shall bear as nearly as may be, the same proportion to the total number of seats to be filled by direct election in the corporation as the population of the Scheduled Castes in the city or of the Scheduled Tribes in the city bears to the total population of the city:

Provided that the number of seats so reserved for the Backward Classes under this subsection shall be so determined, that the total number of seats reserved for the Scheduled Castes and Schedule Tribes under sub-section(2) and the Backward Classes under this subsection shall not exceed one third of the total number of seats in the Corporation.

(4) Not more than fifty percent of the seats reserved for each category of persons belonging to Scheduled Castes, Scheduled Tribes and Backward Classes and those of the non-reserved seats to be filled by direct election in a corporation shall be reserved for women:

Provided that, the seats reserved in sub-sections (3) and (4) shall be allotted by rotation to different wards in the city.

(5) No delimitation of wards or change of wards for the purpose of reservation shall be made in the Corporation after its constitution except for the purpose of general election to that Corporation and no such delimitation or change of wards shall, in any manner, affect the existing Corporation.

**8. Constitution of the Corporation.**-(1) The Corporation shall consist of,-

(a) such number of elected Councillors representing each ward determined by the Government under sub-section (3) of section 7.

(b) the Government shall nominate such members from the residents of the city and such members shall not exceed ten percent of the Councillors:-

(i) who are persons having special knowledge and experience in municipal administration or matters relating to health, town planning or education; or

(ii) who are social workers; Provided that, the persons referred to in clause (b) shall not have right to vote in the meetings of the Corporation.

(c) The Members of the House of people whose constituencies are within the area of the Corporation and the Members of the Council of States who are registered as voters in the Corporation.

(d) The Members of Legislative Assembly whose constituencies are within the area of the Corporation and the Members of Legislative Council who are registered as voters in the Corporation.

(2) Seats shall be reserved in a corporation,-

(a) for the Scheduled Castes; and

(b) for the Scheduled Tribes: and the number of seats so reserved shall bear as nearly as may be, the same proportion to the total number of seats to be filled by direct election in the corporation as the population of the Scheduled Castes in the city or of the Scheduled Tribes in the city bears to the total population of the city.

(3) Such number of seats which shall as nearly as may be, one third of the total number of seats to be filled by direct election in a corporation shall be reserved for persons belonging to the Backward Classes:

Provided that, the number of seats so reserved for the Backward Classes under this sub-section shall be so determined, that the total number of seats reserved for the Scheduled Castes and Schedule Tribes under sub-section (3) and the backward classes under this subsection shall not exceed one third of the total number of seats in the Corporation.

Provided further that, out of the seats reserved under this sub-section, eighty percent of the total number of such seats shall be reserved for the persons falling

under category "A" and the remaining twenty percent of the seats shall be reserved for the persons falling under category "B":

Provided also that, if no person falling under category "A" is available, the seats reserved for that category shall also be filled by the persons falling under category "B" and vice-versa:

(4) Not more than fifty percent of the seats reserved for each category of persons belonging to the Scheduled Castes, the Scheduled Tribes and backward classes and those of the non-reserved seats to be filled by direct election in a corporation shall be reserved for women:

Provided that, the seats reserved in this sub-section shall be allotted by rotation to different wards in a city.

(5) The Councilors referred to in of sub-section (1) shall be elected in the manner provided in this Act.

(6) Nothing contained in sub-sections (2), (3) and (4) shall be deemed to prevent the members of the Scheduled Castes, Scheduled Tribes, backward classes or women from standing for election to the non-reserved seats.

(7) Notwithstanding anything contained in this Act, where two thirds of the total number of Councillors required to be elected have been elected, the Corporation shall be deemed to have been duly constituted under this Act.

**X X            X X            X X**